

profits without any control as, after a few years, our export markets also will be ruined and the foreign consumers will begin to turn to substitutes. What are they doing about this?

SHRI L. N. MISHRA : Frankly I am inclined to agree with Shri Indrajit Gupta on many of the points. It is a fact that the jute growers have been exploited by a long chain of middleman and the mill owners. There cannot be any two opinions about it. That is why I brought the Jute Corporation into being. The Jute Corporation's life is only 2½ months, and it has not yet been able to have its own warehouses to go on purchasing. It is trying to appoint agents in the secondary and primary jute markets. The Cotton Corporation was set up a year ago and it has done a good job. Similarly this will also do a good job and it will be one of our endeavours to see that the prices are fixed for the primary and secondary markets first and then at the main port, and it will be our endeavour to see that the jute growers do not suffer. It is also a fact that they make purchases through their own agents, whether *benami* or other agents. I come from that area. I have something to do with this cultivation. I know they make purchases in secondary and primary markets.

Then, he asked how many years we shall take. We shall not take many years. Within a year's time, thing will improve so far as raw jute is concerned. About Bangla desh, I do not want to say anything because I do not know much about it. Every year jute has been coming from East Bengal and this year also, it might have come. I do not know the quantity that has come from there and I cannot say it.

The other suggestion was to fix the price for primary markets. We will do so.

The price of jute will be fixed on a statutory basis in the primary and secondary markets. Price support policy alone will not be there. There will also be statutory price control of raw jute.

SHRI INDRAJIT GUPTA : In view of the super profits which the mills are making due to the special circumstances this year, why should not the cultivators and jute mill workers get something more?

SHRI L. N. MISHRA : It is a good idea,

12.32 hrs.

PAPERS LAID ON THE TABLE

INDIAN TELEGRAPH (THIRTEENTH AMENDMENT) RULES

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA) : I beg to lay on the Table a copy of the Indian Telegraph (Thirteenth Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1405 in Gazette of India dated the 25th September, 1971, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [*Placed in Library. See No. LT—1185/71*].

MYSORE STATE POLICE SERVICES (RECRUITMENT) (THIRD AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to lay on the Table a copy (Hindi and English versions) of the Mysore State

[Shri Ram Niwas Mirdha]
Police Services (Recruitment) (Third Amendment) Rules, 1971 published in Notification No. G. S. R. 234 in Mysore Gazette dated the 5th August, 1971 under clause (5) of article 320 of the Constitution read with clause (c) (iv) of the Proclamation dated the 27 March, 1971, issued by the President in relation to the State of Mysore, together with an explanatory memorandum. [Placed in Library. See No. LT—1186/71]

ANNUAL REPORT OF THE TRADE MARK
REGISTRY

औद्योगिक विकास मंत्रालय में उपमंत्री
(श्री सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय,
में व्यापार और वाणिज्य चिन्ह अधिनियम,
1958 की धारा 126 के अन्तर्गत
31 मार्च, 1971 को समाप्त हुए वर्ष के
सम्बन्ध में व्यापार चिन्ह रजिस्ट्री के
वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी
संस्करण) की एक प्रति सभा-पटल पर
रखता हूँ। [Placed in Library. See No.
LT—1187/71]

12.33 hrs.

BUSINESS ADVISORY COMMITTEE
SEVENTH REPORT

THE MINISTER OF PARLIAMENTARY
AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :
I beg to move :

“That this House do agree with the
Seventh Report of the Business
Advisory Committee presented to
the House on the 30th November,
1971.”

SHRI SAMAR GUHA (Contai) : The
statement made by the Prime Minister
should be discussed here also. Rajya Sabha
spent the whole of yesterday discussing the
situation and that statement. I do not
know why we should be deprived of an
opportunity, because things are develop-
ing fast both in Bangladesh and in the
international sphere. Mr. Nixon has sent
letters and so many things are going on.
Would you direct the Government that
next week the statement of the Prime
Minister must be taken into consideration?

MR. SPEAKER : So far as this report
is concerned, there is no amendment.
About other things, you can send your
suggestions.

SHRI S.M. BANERJEE (Kanpur) : We
have already taken a decision that after the
12th, after the ordinances are passed, we
will have a discussion on this. That deci-
sion has been taken by the Business
Advisory Committee.

MR. SPEAKER : The question is:

“That this House do agree with
the Seventh Report of the Business
Advisory Committee presented to
the House on the 30th November,
1971.”

The motion was adopted

12.34 hrs.

MATTER UNDER RULE 377]

PAYMENT OF ENHANCED D. A. TO
GOVERNMENT SERVANTS

SHRI S.M. BANERJEE (Kanpur) : With
your permission, Sir, I beg to submit that
from the newspaper reports yesterday, we